

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 7458 OF 2025

WAKAI HOSPITALITY PRIVATE LIMITED

Appellant(s)

VERSUS

PALAK DESAI & ANR.

Respondent(s)

O R D E R

1. Mr. Abhinav Chandrachud, learned counsel appearing for the appellant, submits that his client has vacated the premises.

2. In this view of the matter, we see no reason to continue the present proceedings. While we dispose of the present Civil Appeal, it is made clear that the appellant will be entitled to initiate such proceeding as may be permissible in law and it shall be considered and disposed of on its own merits.

3. With these observations, the civil appeal is disposed of.

4. Pending interlocutory application(s), if any, is/are disposed of.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[VIJAY BISHNOI]

NEW DELHI;
JANUARY 27, 2026.

ITEM NO.38

COURT NO.5

SECTION XVII-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 7458/2025

WAKAI HOSPITALITY PRIVATE LIMITED

Appellant(s)

VERSUS

PALAK DESAI & ANR.

Respondent(s)

IA No. 252033/2025 - APPLICATION FOR VACATION OF INTERIM ORDER
IA No. 251549/2025 - APPROPRIATE ORDERS/DIRECTIONS

Date : 27-01-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Appellant(s) : Mr. Abhinav Chandrachud, Adv.
Mr. Samsher Garud, Adv.
Mr. Nishant, AOR
Ms. Adviteeya, Adv.
Mr. Janay Jain, Adv.
Mr. Atharva Gade, Adv.

For Respondent(s) : Mr. Ravi Raghunath, AOR
Mr. Namanjeet Singh Bhatia, Adv.

Mr. Daga Sachin Subhash, AOR
Ms. Shreyashi Panda, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The civil appeal is disposed of in terms of the signed order.
2. Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR

(Signed order is placed on the file)